

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4930
ANSWERED ON:13.08.2014
DEPUTATION TO KENDRIYA BHANDAR
Singh Shri Sushil Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Government employees are allowed to proceed on deputation to Kendriya Bhandar;
- (b) if so, the details thereof;
- (c) whether some of the employees who have proceeded on deputation, have not obtained exemption from the rule for immediate absorption to the post they have joined; and
- (d) if so, the details thereof and the action taken by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) & (b): Yes, Madam. The officers of Central Government are allowed to proceed on deputation to Kendriya Bhandar as per extant instructions issued by Government.

(c) & (d): At present, no Central Government employee is on deputation to Kendriya Bhandar.